

Mrs. D. R. Pattenayak 1
K. L. Poddar
M. K. Kherpura
CAT / J / II

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 1996

91

.1996

C. D. Muthurajee.....Applicant(s)

Versus

Versus
Ugam of Indra Devi..... Respondent(s)

Sr. No.	Date	Order with Signature
		REGISTER C Registrar
1	7.2.96	<p>The Original Application is disposed of at the admission stage with a direction that Res.1, i.e., General Manager, S.E. Railway, Garden Reach, Calcutta, shall look into the claim of the applicant for arrears of D.C.R.G. plus interest, with reference to the relevant facts and merits of the case, and shall have the case decided within 45 days from to-day and communicate a suitable decision to the applicant within 50 days. If it is eventually held by the respondents that the applicant is entitled to reliefs 1 and 2 either, fully or partly, the same shall be arranged to be sanctioned and disbursed to the applicant within 75 days.</p> <p>The applicant is given the liberty to agitate his grievance, if he is so advised, if he is dissatisfied with any of the decisions taken by the respondents.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>J. P. O. of 65 25 Feb 2 h In this app the applican challenger illegal w of some per from D.C.R.G. For Regis Registration C For Admon Disposition w/ D J. P. O. of 65</p>